

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 180/2015

IN THE MATTER OF:

Manram Projects Pvt. Ltd.

.....Petitioner

SECTION : UNDER SECTION 391/394

Order delivered on 16.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

R. VARADHARAJAN
Hon'ble Member (J)

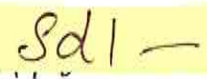
For the Petitioner(s) : Shri Mukesh Sukhija, Advocate


For Regional Director (NR) Delhi : Shri Manish Raj, Company Prosecutor

For OL (Delhi) : Ms. Chetana Kandpal, Company Prosecutor

ORDER

On account of paucity of time, matter is adjourned to 07.09.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
(MEMBER JUDICIAL)

16.08.2017

Vineet